

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 28**

**C.P. (IB)/42(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **MDB CHEMICALS (INDIA) PRIVATE LIMITED**  
**V/s CATASYNTH SPECIALITY CHEMICALS**  
**PRIVATE LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Damini Thaker for the Operational Creditor is present. Adv. Ashish Pyasi a/w Adv. Anjali S. Adv. Aditya Krishnan, Adv. Jinal Sethai i/b Aedri Legal for the Corporate Debtor present.

Ld. Counsel for the Corporate Debtor informs that they have engaged the Operational Creditor into the settlement talk. However, the Counsel for the Operational Creditor informs that she doesn't have any Instructions. One last opportunity is granted to have the matter settled. List this matter on Board on **12.06.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**